

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

OA No. 847 of 2022

IN THE MATTER OF

Jai Ram Dass Chawla & AnrApplicant

Vs

Municipal Corporation Hisar & Ors.....Respondent

**REPLY ON BEHALF OF RESPONDANT No. 4 i.e. HARYANA STATE
POLLUTION CONTROL BOARD BY SH. SHAKTI SINGH, REGIONAL
OFFICER, HISAR, HSPCB.**

MOST RESPECTFULLY SHOWETH:

1. The above mentioned original application is pending before this Hon'ble Tribunal and now is fixed for 05.07.2023 regarding illegal encroachments by illegal cutting of trees and construction of commercial establishments and shops on green belt in Sundar Nagar, Barwala Road, Hisar, Haryana
2. It is kindly submitted that here that a joint committee was constituted by this Hon'ble Tribunal vide order dated 23.11.2022. In compliance of order of this tribunal a detailed report in term of the order of Hon'ble Tribunal was submitted by the joint committee and same was considered by this Hon'ble Tribunal on 06.02.2023.

3. It is worthwhile to mention here that perusal of the joint committee report reflects that action is required to be taken by Municipal Corporation (MC), Hisar. Relevant portion of the report containing the recommendations of joint committee in reference to the action to be taken by MC, Hisar is reproduced here

"1. The MC Hisar should pursue cases No. EA 15405/MC to EAL5429/MC in court of the Divisional Commissioner, Hisar pending for demolition of illegal encroachments & constructions in the green belt area in Sundar Nagar, Barwala Road, Hisar, Haryana on priority basis as per law.

2. The MC Hisar should ensure demolition of illegal encroachments & constructions in the above mention green belt area in accordance with law.

3. The MC Hisar should develop proper green belt and plantation in the area specified for this purpose through horticulture wing of MC Hisar or other government approved agency.

4. The MC Hisar should undertake the regular monitoring of the green belt areas to prevent tree cutting, illegal encroachments & construction activities in the area designated for green belt & plantation purpose.

5. The Municipal Corporation, Hisar should take necessary remedial action for prevention, control and abatement of environmental pollution/ degradation and protection and improvement of environment of site in question and submit Action Taken Report before Hon'ble NGT."

4. That keeping in view of the report of joint committee, it is submitted that grievance rose in the original application regarding illegal encroachment by commercial establishments and shops etc. in green belt area is to be dealt by

MC, Hisar. Thus, no substantial action in the reference to the grievance raised in the original application is pending on the part of Haryana State Pollution Control Board.

In view of the submission made herein above, it is kindly prayed that present OA may kindly be dismissed with the assuring respondent.

Place: Hisar

Dated: 03.07.2023


(Shakti Singh)

Regional Officer, HSPCB

Hisar Region

Verification:

Verified that the contents of Para No. 1-4 of the above reply are correct and true to my knowledge and information desired from official record. No part of it is false and nothing material has been concealed therein.

Place: Hisar

Dated: 03.07.2023


(Shakti Singh)

Regional Officer, HSPCB

Hisar Region